

Central Administrative Tribunal  
Principal Bench

O.A. No. 1562 of 1994

New Delhi, dated this the 11th January, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A)  
Hon'ble Mr. Kuldip Singh, Member (J)

Shri Jai Bhagwan (D-2603),  
Sub-Inspector,  
Delhi Police,  
C/o Shri Shyam Babu, Advocate. ....Applicant  
(By Advocate: Shri Shyam Babu)

(12)

Versus

1. Commissioner of Police,  
Police Headquarters, I.P. Estate,  
New Delhi.
2. Dy. Commissioner of Police,  
Headquarters (I),  
Police Headquarters,  
I.P. Estate,  
New Delhi.

.... Respondents

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Heard both sides.

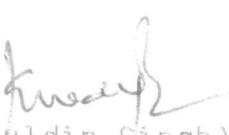
2. We are fully satisfied that this case is covered by the ratio of the judgment of the Hon'ble Supreme Court dated 14.12.99 in Civil Appeals No. 5643-44/97 S.I. Roopal & Anr. vs. L.G., Delhi & Ors.

3. Under the circumstances this O.A. succeeds and is allowed to the extent that Respondents are directed to allow applicant to count his services from the date of his regular appointment in the post of Sub-Inspector in Border Security Force i.e. w.e.f. 1.10.1984, while computing his seniority in the cadre of Sub-Inspector (Executive) in the

(13)

Delhi Police with all consequential benefits in accordance with rules and instructions and judicial pronouncements.

4. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs.



(Kuldip Singh)

Member (J)



(S.R. Adige)

Vice Chairman (A)

/GK/